

13.07 hrs.

STATE BANK OF INDIA (AMENDMENT) BILL*

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : On behalf of Shri Manmohan Singh, I beg to move for leave to introduce a Bill further to amend the State Bank of India Act, 1955.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the State Bank of India Act, 1955."

The motion was adopted.

SHRI M. V. CHANDRASHEKHARA MURTHY : I introduce the Bill.

13.07-1|4 hrs.

EXPLANATORY STATEMENT GIVING REASONS FOR IMMEDIATE LEGISLATION BY THE STATE BANK OF INDIA (AMENDMENT) ORDINANCE

THE MINISTER OF STATE OF THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHARA MURTHY) : On behalf of Shri Manmohan Singh, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the State Bank of India (Amendment) Ordinance, 1993.

[Placed in Library. See No. LT-4591/93]

13.07-1|2 hrs.

CHIEF ELECTION COMMISSIONER AND OTHER ELECTION COMMISSIONERS

(CONDITIONS OF SERVICE) AMENDMENT BILL*

*Published in Gazette of India Extraordinary Part-II, Section 2, dated 6-12-93.

THE MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ) : I beg to move for leave to introduce a Bill to amend the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Act, 1991.

MR. SPEAKER : Motion moved :

"That leave be granted to introduce a Bill to amend the Chief Election Commissioner and other Election Commissioners (Conditions of Service) Act, 1991."

MR. SPEAKER : Would you like to speak now or should we take it up after the lunch break ?

SHRI GEORGE FERNANDES (Muzartapur) : Yes, Sir, after the lunch break.

(Interruptions)

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) : There is one more Bill for introduction.

MR. SPEAKER : But he has to speak on it.

(Interruptions)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA) : The Motion has been moved, let us take the opinion of the House. He has to go to the other House.

MR. SPEAKER : But he is opposing the introduction and it will take some time. There will be a discussion on that. That is the difficulty. Somebody on your behalf or even the Parliamentary Affairs Minister may be allowed to do that.

13.1|4 hrs.

The Lok Sabha then adjourned for lunch till thirty minutes past Fourteen of the clock.